GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3739 ANSWERED ON FRIDAY THE 24th MARCH, 2017 CHAITRA 3, 1939 (SAKA)

CSR

QUESTION

3739. SHRI INNOCENT:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the Government is considering to set up a Regulatory and Monitoring Authority for Corporate Social Responsibility (CSR) activities by different Public Sector Undertakings (PSUs)/Companies; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) and (b): No, Madam. There is no proposal to set up a Regulatory and Monitoring Authority for Corporate Social Responsibility (CSR) activities by the Ministry of Corporate Affairs. Monitoring of CSR is the responsibility of Board of Directors of a company under the provisions of section 135 of the Act.

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